## GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

UNSTARRED QUESTION NO:7165 ANSWERED ON:21.05.2012 FOREST CLEARANCE TO REVENUE LAND Ray Shri Bishnu Pada

## Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether Andaman and Nicobar Administration sent any interim/final reply within a fortnight to the MP's communication dated 21 November, 2011 regarding forest clearance to revenue land allotted during 1972 and occupied by settlers in Chouldari;
- (b) if so, the details thereof; and
- (c) if not, the punitive action taken against the defaulting officials of Andaman and Nicobar administration?

## **Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

- (a) &(b) Yes. An interim reply has been sent to the Hon'ble Member of Parliament vide Principal Chief Conservator of Forests, Andaman and Nicobar Islands' letter No.F.10(G-I)41/VoI-I/682 dated 1st Dec 2011.
- (c) Does not arise in view of (a) and (b) above.